
(2025) 12 P&H CK 0041

Punjab And Haryana HC

Case No: Civil Writ Petition No. 35411 Of 2025

Kunal

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision: Dec. 5, 2025

Acts Referred:

- Punjab Civil Services (Punishment And Appeal) Rules, 1970-Rule 8

Hon'ble Judges: Namit Kumar, J

Bench: Single Bench

Advocate: Ram Lal Yadav, Sukhandeep Singh, Surya Kumar

Final Decision: Dismissed

Judgement

Namit Kuumar, J

1. By way of present writ petition, petitioner is seeking a writ in the nature of mandamus directing respondents No.2 and 3 to decide the charge-sheet dated 11.05.2023 (Annexure P-1), pending against him under Rule 8 of the Punjab Civil Services (Punishment & Appeal) Rules, 1970,, expeditiously.

2. On the last date of hearing i.e. 29.11.2025, the following order was passed:-

“On receipt of advance copy of the petition, Mr. Satnampreet Singh Chauhan,, D.A.G., Punjab has put in appearance on behalf of the respondents-State and seeks time to get instructions with regard to the status of the chargesheet and in how much time, the same shall be concluded.

Adjourned to 05.12.2025.”

3. Learned State counsel, on instructions from Jagroop Singh, Senior Assistant, Food and Supplies Department, Punjab, who is present in Court, submits that the inquiry proceedings against the petitioner shall be concluded within a period of four months from today.

4. In view of the said statement, learned counsel for the petitioner does not press the present petition.

5. Dismissed as not pressed.